

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Appeal No. 140 Of 2024 (WZ)**



Tanaji Balasaheb Gambhire

.... Applicants

Versus

Union of India & Ors.

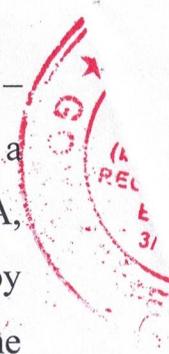
.... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 7**

I, Kartikeya Langote, aged adult years, occupation – Service, the Sub Regional Officer of the Maharashtra Pollution Control Board at Pune I Region, having office address at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

(1) I say and submit that the present Application is filed by the Applicant for challenging the Ex-Post Facto Environmental Clearance (EC) dated 09.02.2024 granted by Respondent No.2-State Level Environment Impact Assessment Authority (SEIAA), Maharashtra in favour of Respondent No.9-M/s Duville Estates Pvt Ltd for the expansion in residential and commercial project namely “Riverdale” at Survey No.16/1 + 16/2A + 16/2B + 16/3 + 17/1 + 17/3 + 17/5, Kharadi, Tal: Haveli, Pune.

(2) I say and submit that the State Level Environment Impact Assessment Authority (SEIAA) has granted 1st Environment



Clearance to M/s Duville Estate Pvt Ltd on 28/06/2016 for TPA – 1,24,000 sq. mtrs. and proposed BUA is 2,98,634 sq. mtrs. for a residential project “Riverdale” at Sr. No. 16/1,16/2A, 16/2B,16/3,17/1,17/3,17/5 of Kharadi, Nagar Road Pune. A copy of the Environment Clearance dated 28/06/2016 is enclosed to the Appeal as an Annexure-A-14 at Page No.209.

- (3) I say and submit that the State Level Environment Impact Assessment Authority (SEIAA) has granted an 2nd Environment Clearance to M/s Duville Estate Pvt Ltd on 07/08/2018 for TPA – 1,24,200 sq. mtrs. and proposed BUA is 87,679 sq. mtrs. for a residential project “Riverdale” at Sr. No. 16/1,16/2A/16/2B,16/3,17/1,17/3,17/5 of Kharadi, Nagar Road Pune. A copy of the Environment Clearance dated 07/08/2018 is enclosed to the Appeal as an Annexure- A-16 at Page No.235.
- (4) I say and submit that the State Level Environment Impact Assessment Authority (SEIAA) has granted an 3rd Environment Clearance to M/s Duville Estate Pvt Ltd on 14/09/2019 for TPA – 1,24,200 sq. mtrs. and proposed total BUA is 13358 sq. mtrs. for a residential project “Riverdale” at Sr. No. 16/1,16/2A, 16/2B,16/3,17/1,17/3,17/5 of Kharadi, Nagar Road, Pune. A copy of the Environment Clearance dated 14/09/2019 is enclosed to the Appeal as Annexure- A-17 at Page No.248
- (5) I say and submit that the State Level Environment Impact Assessment Authority (SEIAA) has granted an 4th Environment Clearance to M/s Duville Estate Pvt Ltd on 09/02/2024 for TPA – 1,27,733.94 sq. mtrs. and proposed TBUA is 4,19,988.52 sq. mtrs.



for a residential and Commercial project "Riverdale" at Sr. No. 14/1/2 (p) +16/1+16/2A+16/2B+16/3+17/1+17/3+17/4+17/5, Kharadi, Nagar road Pune. A copy of the Environment Clearance dated 09/02/2024 is enclosed to the Appeal as an Annexure-A-1 at Page No.32.

- (6) I say and submit that the Respondent-MPC Board has granted 1st Consent to Establish to M/s Duville Estates Pvt Ltd (Project Proponent-PP) on 12/08/2016, for a period up to Commissioning of the project or up to 5 years, whichever is earlier for TPA- 1,24,000 sq. mtrs. & BUA- 2,98,634 sq. mtrs., subject to certain terms and conditions. A copy of the Consent to Establish dated 12/08/2016 is enclosed to the Appeal as an Annexure- A-15 at Page No.229.
- (7) I say and submit that the Respondent-MPC Board has granted Consent to Establish (Expansion) to M/s Duville Estate Pvt Ltd (Project Proponent-PP) on 09/12/2023, for a period up to Commissioning of the project or upto 5 years, whichever is earlier for TPA- 1,27,733.94 sq. mtrs. & BUA- 4,19,988.52 sq. mtrs., subject to certain terms and conditions. A copy of the Consent to Establish dated 09/12/2023 is enclosed herewith and marked as an **Annexure -I**.
- (8) I say and submit that the Respondent-MPCB has granted a 1st Consent to Operate (Part- I) to Residential cum Commercial construction Project of M/s.Duville Estate Private Limited namely "Riverdale Heights" Plot no. C, on 23/12/2023, subject to certain terms & conditions, which is valid up to 30/11/2024 for TPA- 1,24,000 sq. mtrs. & BUA- 19559.31 sq. mtrs. on the basis of

sanction letters issued by local body dated 28/06/2016,7/08/2018 and 14/09/2019. A copy of the 1st Consent to Operate dated 23/12/2023 is enclosed herewith and marked as an **Annexure –II**

(9) I say and submit that the Respondent-MPCB has granted a 1st Consent to Operate (Part- II) to Residential construction Project of M/s.Duville Estate Private Limited namely “Riverdale Heights” at Plot No. C, Sr.No.16/1, 16/2A, 16/2B, 16/3, 17/1/, 17/3/, 17/5 of Kharadi, Nagar Road, Tal: Haveli, Dist: Pune on 23/12/2023, subject to certain terms & conditions, which is valid up to 30/11/2024 for TPA- 124200 sq. mtrs. & BUA- 21329.83 sq. mtrs. Out of total construction BUA of 2,98,634 sq. mtrs. on the basis of sanction letters issued by dtd. 28/06/2016,7/08/2018 and 14/09/2019. A copy of the 1st Consent to Operate dated 23/12/2023 is enclosed herewith and marked as an **Annexure –III**

(10) I say and submit that the Respondent-MPCB has granted a 1st Consent to Operate (Part IV) for Residential cum Commercial construction project of M/s.Duville Estate Private Limited for Plot No. C on 23/12/2023, subject to certain terms & conditions, which was valid up to 30/11/2024 for TPA-1,24,000 sq. mtrs. & BUA- 50172.46 sq. mtrs. on the basis of sanction letters issued by local body dated 28/06/2016, 07/08/2018 & 14/09/2019. A copy of the Consent to Operate (Part IV) dated 23/12/2023 is enclosed herewith and marked as an **Annexure –IV**.

(11) I say and submit that the Respondent-MPCB has granted a 1st Consent to Operate (Part III) for Residential cum Commercial construction project of M/s.Duville Estate Private Limited for Plot No. C on 30/12/2023, subject to certain terms & conditions, which

was valid up to 30/11/2024 for TPA-1,24,000 sq. mtrs. & BUA-4663.58 sq. mtrs. on the basis of sanction letters issued by local body dated 28/06/2016, 07/08/2018 & 14/09/2019. A copy of the Consent to Operate (Part III) dated 30/12/2023 is enclosed herewith and marked as an **Annexure –V.**

- (12) I say and submit that the Respondent-MPCB has granted a 1st Consent to Operate (Part I) for Residential construction project of M/s.Duville Estate Private Limited, namely 'Riverdale Heights' for Plot C on 23/01/2024, subject to certain terms & conditions, which was valid up to 31/12/2024 for TPA-1,24,200 sq. mtrs. & BUA- 86224.43 sq. mtrs. on the basis of sanction letter issued by local body dated 28/06/2016. A copy of the 1st Consent to Operate (Part- I) dated 23/01/2024 is enclosed herewith and marked as an **Annexure –VI.**

- (13) I say and submit that the Respondent-MPCB has granted a 1st Consent to Operate (Part VI - Building B9) for Residential cum Commercial construction project of M/s.Duville Estate Private Limited namely 'Riverdale Heights' for Plot No. B on 14/01/2024, subject to certain terms & conditions, which was valid up to 31/12/2024 for TPA-33371.42 sq. mtrs out of TPA of 1,24,000 sq. mtrs. & BUA- 23179.01 sq. mtrs. on the basis of sanction letter issued by local body dated 28/06/2016. A copy of the Consent to Operate (Part VI - Building B9) dated 14/01/2024 is enclosed herewith and marked as an **Annexure –VII.**

- (14) I say and submit that the Respondent-MPCB has granted a 1st Consent to Operate (Part VII) for Residential cum Commercial construction project of M/s.Duville Estate Private Limited for Plot



B on 20/10/2024, subject to certain terms & conditions, which was valid up to 31/08/2025 for TPA-1,27,733.94 sq. mtrs. (for entire project) & BUA- 7597.21sq. mtrs. (for shops and commercial area building B6, B7, B8 out of total construction BUA of 419988.52 sq. mtrs.) on the basis of sanction letter issued by the local body dated 09/02/2024. A copy of the Consent to Operate (Part VII) dated 20/10/2024 is enclosed herewith and marked as an **Annexure –VIII**.

(15) I say and submit that in order to verify the present status, the officials of the Respondent- MPC Board at Pune I visited the said project on 29/08/2025 and observed as follows: -

- I. During the visit, it was observed that, PP has completed construction work of Building B1- LG + 4Pk + 13F, B2- LG + 4Pk + 10F, B3- LG + 4Pk + 02 floors and B4- LG + 3Pk floors. The commercial shops of at partly P1+P2 are completed and finishing work is in progress.
- II. PP has completed civil work of STP of capacity 60 CMD, PP reported that the pumps and blowers and other electromechanical equipments will be received at site within 03 days, and installation will be completed within a week period. STP will consists of primary, secondary, and tertiary treatment system. The STP is provided for commercial shops only of Bldg. B1, B2, B3 & B4. The treated effluent will be partly reuse for flushing and gardening purpose. PP has proposed separate STP for residential purpose.



III. Water and wastewater management a) Source of water supply: Pune Municipal Corporation b) Total consumption 25 CMD for commercial shops in Bldg. B1, B2, B3 & B4, Sewage generation- 24 CMD c) Treatment system: STP of 60 CMD is in progress.

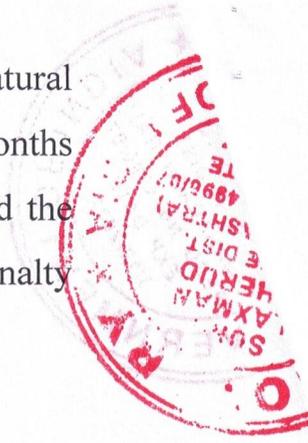
IV. The non-HW generated from commercial shops in Bldg. B1, B2, B3, B4, the Solid Waste Management a) Biodegradable (wet garbage) 168 Kg/day, Treatment- PP informed that they have issued the PO for OWC and will be received in a week's time. Disposal- As manure b) Non-biodegradable (Dry garbage) – 112 Kg/day, Treatment- Nil. Disposal: hand over to Local body.

V. PP has provided DG set of capacity 625 KVA with acoustic enclosures.

BG status:

- a) As per consent to establish dated 12.08.2016, PP has submitted BG of Rs. 10 lakh towards compliance of EC and consent conditions, which is valid upto 13.12.2021
- b) As per EC dated 09.02.2024, PP has submitted the BG of Rs. 22,12,95,000/- towards effective implementation of remediation plan and Natural and community resource augmentation plan. The BG is valid upto 31.07.2026.

- c) Towards implementation of remediation plan and Natural and community resource augmentation within 6 months from grant of this EC. PP stated that they have paid the penalty of Rs. 4,45,03,099/-. However, details of penalty submission not uploaded.
- d) As per 1st Consent to Operate (Part-III) dated 30.12.2023, PP has submitted the BG of Rs. 25 lakh towards O & M of Pollution Control Systems and Compliance of Consent conditions which is valid upto 31.05.2025.
- e) As per 1st Consent to Operate (Part-IV) dated 23.12.2023, PP has submitted the BG of Rs. 25 lakh towards O & M of Pollution Control Systems and Compliance of Consent conditions which is valid upto 31.05.2025.
- f) As per 1st Consent to Operate (Part-II) dated 23.12.2023, PP has submitted the BG of Rs. 25 lakh towards O & M of Pollution Control Systems and Compliance of Consent conditions which is valid upto 31.05.2025.
- g) As per 1st Consent to Operate (Part-I) dated 23.12.2023, PP has submitted the BG of Rs. 25 lakh towards O & M of Pollution Control Systems and Compliance of Consent conditions which is valid upto 31.05.2025.
- h) As per consent to establish for expansion dated 09.12.2023, PP has submitted the BG of Rs. 25 lakh towards



Compliance of EC & C to E conditions which is valid upto 15.03.2029.

- 
- i) PP has submitted architect certificate dtd. 14.08.2025 for completed built up for residential cum commercial project. As per architect certificate, plot B, building B1 to B4 (Commercial) having building configuration Ground + 1st floor + Parking level 1 is FSI area- 5576.38 sq. mtrs and NON-FSI area- 6500.30 sq. mtrs. i.e. total BUA 12,076.68 sq. mtrs. PP has not submitted architect certificate shows present completed construction at site.
- j) During the visit, PP reported that they have handed over the building to the societies which is as below,
Plot A- Riverdale Unity - S. No. 16(p), 17(p), Village, Kharadi, Pune - 411014
Plot C- Riverdale Heights S. No. 16(p), 17(p), Village, Kharadi, Pune - 411014
Plot E- Riverdale Residence S. No. 16(p), 17(p), Village, Kharadi, Pune - 411014
Plot D- Riverdale 30 Drive S. No. 16(p), 17(p), Village, Kharadi, Pune - 411014
- k) PP has submitted the minutes of meeting dated 21.11.2024 with Additional Municipal Commissioner and their official regarding possible locations for execution of the Remediation and Augmentation Plan. As per minutes, PP has submitted the copies of correspondence with Garden Department and Electric Department to implement the plan

A copy of the Visit Report along with Photographs dated 29/08/2025 is enclosed herewith and marked as an Annexure -IX.

(17) Hence this Affidavit.

Solemnly affirmed on this 19th day of September, 2025 at Pune.

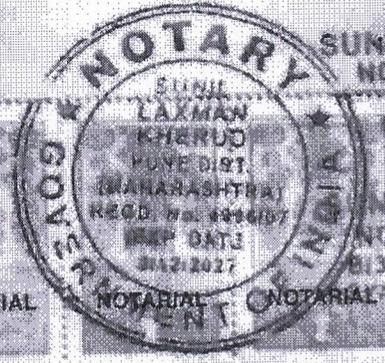
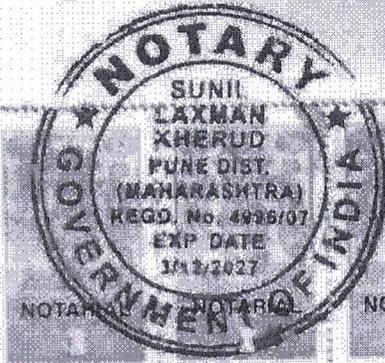
I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No.7

ADVOCATE

[Signature]
19/9/25
(Kartikya Langote)
Sub-Regional Officer,
MPCB, Pune-I

BEFORE ME



SUNIL LAXMAN KHERUD
NOTARY GOVT. OF INDIA
Regd. No. 4985/07
MPCB, Register No.

SUNIL LAXMAN KHERUD
NOTARY GOVT. OF INDIA
B/S. MANIRATAN SOCIETY
NOTARIAL AGESHWAR, PUNE-411004

19 SEP 2025

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CAC-CELL/UAN No.0000168042/CE/2312001046

Date: 09/12/2023

To,
 Duville Estate Private Limited.,
 'Riverdale Heights',
 Plot No. 'C', Sr. No. 16/1, 16/2A, 16/2B,
 16/3, 17/1, 17/3, 17/5 of Kharadi,
 Nagar Road, Tal. Haveli, Dist. Pune.



Sub: Grant of Consent to Establish for Expansion for Residential cum Commercial Construction project under Red/LSI Category.

- Ref:**
1. Environmental Clearance for Construction of Residential project accorded by Env. Dept, GoM vide letter SEAC-III2013/CR-393/TC.2 dtd. 28/06/2016.
 2. Consent to Establish accorded by the Board vide Format1.0/BO/CAC-Cell/CE/CAC-9756 dtd. 12/08/2016.
 3. Environment Clearance for construction of proposed residential development project accorded by Env. Dept, GoM, vide letter SEIAA-EC-0000000365 dtd. 07/08/2018.
 4. Environment Clearance for construction of proposed residential development project accorded by Env. Dept, GoM, vide letter SEIAA-EC-0000002005 dtd. 14/09/2019.
 5. Minutes of Consent Appraisal Committee meeting held on 24/11/2023.

Your application NO. MPCB-CONSENT-0000168042

For: Grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Consent to Establish for Expansion is granted for a period up to Commissioning of the project or up to 5 years whichever is earlier.**
2. **The capital investment of the project is Rs.1403 Cr. (As per undertaking submitted by pp).**
3. **The Consent to Establish for Expansion is valid for Residential cum Commercial Construction project named as Duville Estate Private Limited., 'Riverdale Heights', Plot No. 'C', Sr. No. 16/1, 16/2A, 16/2B, 16/3, 17/1, 17/3, 17/5 of Kharadi, Nagar Road, Tal. Haveli, Dist. Pune on Total Plot Area of 1,27,733.94 SqMtrs for Total Construction BUA of 4,19,988.52 SqMtrs including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	EC- dtd. 28/06/2016	124000.00	298634.00
2	C to E- dtd. 12/08/2016	124000.00	298634.00
3	EC for Exp- dtd. 07/08/2018	124200.00	87679.00

4	EC for Exp- dtd. 14/09/2019	124200.00	13358.00
---	-----------------------------	-----------	----------

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	Nil	Nil
2.	Domestic effluent	1705	As per Schedule - I	The treated sewage shall be 60% recycled for secondary purposes and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set of 82.50 kVA	01	As per Schedule -II
S-2	DG Set of 100 kVA	01	As per Schedule -II
S-3	DG Set of 200 kVA	01	As per Schedule -II
S-4 to S-6	DG Sets of 380 kVA x 03	03	As per Schedule -II
S-7 to S-8	DG Sets of 500 kVA x 2	02	As per Schedule -II
S-9 to S-12	DG Sets of 600 kVA x 04	04	As per Schedule -II
S-13 to S-14	DG Sets of 625 kVA x 02	02	As per Schedule -II
S-15	DG Set of 750 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio-degradable Waste	3581.67 Kg/Day	OWC followed by composting facility.	Used as Manure.
2	Non-biodegradable Waste	2568.98 Kg/Day	Segregation	Handed over to Auth. Vendor.
3	STP Sludge	150 Kg/Day	Drying	Used as Manure.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	500	Ltr/A	Recycle	Handed over to Auth. reprocessor.

- This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
- PP shall provide STP of adequate capacity to achieve the treated domestic effluent standard for the parameter BOD-10 mg/lit including disinfection facility.

11. The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
12. PP shall provide organic waste digester along with composting facility/bio-digester (biogas) for the treatment of wet garbage.
13. PP shall make provision of charging ports for electric vehicles at least 30% of total available parking slots.
14. PP shall submit BG of Rs. 25 Lacs towards compliance of EC and Consent conditions.
15. The applicant should not take any effective steps for implementation of the project before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto. As per Para 2 of EIA notification dated- 14.09.2006, the effective steps include starting of any construction work or preparation of land by the project management. However as clarified by the MoEF vide office memorandum no. J-1103/41/2006-IA.II(I); Dated- 19/08/2010, fencing of the site to protect it from getting encroached and construction of temporary shed(s) for the guard(s) & acquisition of land not be treated as an effective step.



Avinash

Generated by Print2Go
65f48735
fc6ad58d
2ff2d72b
518d89bf
152b8e45
8f75d746
dcacdcc8
96e39781

Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2023-12-09 18:07:05 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	2806000.00	MPCB-DR-18634	24/04/2023	NEFT

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to provide MBBR based Sewage Treatment Plants (STPs) of combined capacity **1800 CMD for treatment of domestic effluent of 1705 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1825.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set of 82.50 kVA	Acoustic Enclosure	30.00	Diesel 10 Ltr/Hr	1	SO ₂	4.80 Kg/Day
S-2	DG Set of 100 kVA	Acoustic Enclosure	30.00	Diesel 50 Ltr/Hr	1	SO ₂	24 Kg/Day
S-3	DG Set of 200 kVA	Acoustic Enclosure	30.00	Diesel 75 Ltr/Hr	1	SO ₂	36 Kg/Day
S-4 to S-6	DG Sets of 380 kVA x 03	Acoustic Enclosure	30.00	Diesel 360 Ltr/Hr	1	SO ₂	172.80 Kg/Day
S-7 to S-8	DG Sets of 500 kVA x 2	Acoustic Enclosure	30.00	Diesel 300 Ltr/Hr	1	SO ₂	144 Kg/Day
S-9 to S-12	DG Sets of 600 kVA x 04	Acoustic Enclosure	30.00	Diesel 700 Ltr/Hr	1	SO ₂	336 Kg/Day
S-13 to S-14	DG Sets of 625 kVA x 02	Acoustic Enclosure	30.00	Diesel 350 Ltr/Hr	1	SO ₂	168 Kg/Day
S-15	DG Set of 750 kVA	Acoustic Enclosure	30.00	Diesel 200 Ltr/Hr	1	SO ₂	96 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5) Conditions for utilities like Kitchen, Eating Places, Canteens:-

- a) The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
- b) The toilet shall be provided with exhaust system connected to chimney through ducting.
- c) The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
- d) The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.



SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish for Expansion	Rs. 25 Lacs	15 days	Towards Compliance of EC & C to E conditions.	Commissioning of the project or 5 years whichever is earlier.	Commissioning of the project or 5 years whichever is earlier.

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**Conditions during construction phase**

A	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
B	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
C	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: <http://mpcb.gov.in>
Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
4th floor, Opp. Cine Planet
Cinema, Near Sion Circle,
Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CAC-CELL/UAN No.0000169214/CO/2312002248

Date: 23/12/2023

To,
Duville Estate Private Limited.,
'Riverdale Heights',
Plot No. 'C', Sr. No. 16/1, 16/2A, 16/2B,
16/3, 17/1, 17/3, 17/5 of Kharadi,
Nagar Road, Tal. Haveli, Dist. Pune.



Sub: Grant of 1st Consent to Operate (Part-I) of Residential cum Commercial Construction project under Red/LSI Category.

- Ref:**
1. Environmental Clearance for Construction of Residential project accorded by Env. Dept, GoM vide letter SEAC-III2013/CR-393/TC.2 dtd. 28/06/2016.
 2. Consent to Establish accorded by the Board vide Format1.0/BO/CAC-Cell/CE/CAC-9756 dtd. 12/08/2016.
 3. Environment Clearance for construction of proposed residential development project accorded by Env. Dept, GoM, vide letter SEIAA-EC-0000000365 dtd. 07/08/2018.
 4. Environment Clearance for construction of proposed residential development project accorded by Env. Dept, GoM, vide letter SEIAA-EC-0000002005 dtd. 14/09/2019.
 5. Minutes of Consent Appraisal Committee meeting held on 24/11/2023.

Your application NO. MPCB-CONSENT-0000169214

For: Grant of 1st Consent to Operate (Part-I) under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **1st Consent to Operate (Part-I) is granted up to 30/11/2024.**
2. **The capital investment of the project is Rs.49.538 Cr. (As per C.A Certificate submitted by industry).**
3. **The 1st Consent to Operate (Part-I) is valid for Residential cum Commercial Construction project named as Duville Estate Private Limited., 'Riverdale Heights', Plot No. 'C', Sr. No. 16/1, 16/2A, 16/2B, 16/3, 17/1, 17/3, 17/5 of Kharadi, Nagar Road, Tal. Haveli, Dist. Pune on Total Plot Area of 1,24,000 SqMtrs for construction BUA of 19,559.31 SqMtrs as per EC granted dated 28/06/2016, 07/08/2018 & 14/09/2019 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	EC- dtd. 28/06/2016	124000.00	298634.00
2	C to E- dtd. 12/08/2016	124000.00	298634.00
3	EC for Exp- dtd. 07/08/2018	124200.00	87679.00
4	EC for Exp- dtd. 14/09/2019	124200.00	13358.00

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

<i>Sr No</i>	<i>Description</i>	<i>Permitted (in CMD)</i>	<i>Standards to</i>	<i>Disposal</i>
1.	Trade effluent	Nil	Nil	Nil
2.	Domestic effluent	112	As per Schedule - I	The treated sewage shall be 60% recycled for secondary purposes and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

<i>Stack No.</i>	<i>Description of stack / source</i>	<i>Number of Stack</i>	<i>Standards to be achieved</i>
S-1	DG Set of 380 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

<i>Sr No</i>	<i>Type Of Waste</i>	<i>Quantity & UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	Bio-degradable Waste	239.76 Kg/Day	OWC followed by composting facility.	Used as Manure.
2	Non-biodegradable Waste	159.84 Kg/Day	Segregation	Handed over to Auth. Vendor.
3	STP Sludge	50 Kg/Day	Drying	Used as Manure.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

<i>Sr No</i>	<i>Category No.</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	5.1 Used or spent oil	50	Ltr/A	Recycle	Handed over to Auth. reprocessor.

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. PP shall operate STP scientifically to achieve the treated domestic effluent standard for the parameter BOD-10 mg/lit including disinfection facility to the treated sewage.
11. The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
12. PP shall properly operate organic waste digester along with composting facility/bio-digester (biogas) for the treatment of wet garbage.
13. PP shall make provision of charging ports for electric vehicles at least 30% of total available parking slots.

14. PP shall submit BG of Rs. 25 Lacs towards O & M of Pollution Control Systems and compliance of Consent conditions.



Generated by: 5ba0fb73
3b901f47
3162b4b6
2330a67f
f10a8892
09ac7a69
92e21e3b
020590f6

Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2023-12-23 14:06:57 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	MPCB-DR-18929	07/05/2023	NEFT
2	1370548.00	MPCB-DR-23121	11/12/2023	NEFT

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **140 CMD for treatment of domestic effluent of 112 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	120.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) **As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-**

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set of 380 kVA	Acoustic Enclosure	3.90	Diesel 120 Ltr/Hr	1	SO ₂	57.60 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	1st Consent to Operate (Part-I)	Rs. 25 Lacs	15 days	Towards O & M of Pollution Control Systems and Compliance of Consent conditions.	Monthly	31/05/2025

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

- The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- Conditions for D.G. Set
 - Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CAC-CELL/UAN No.0000143499/CO/2312002249

Date: 23/12/2023

To,
 Duville Estate Private Limited.,
 'Riverdale Heights',
 Plot No. 'C', Sr. No. 16/1, 16/2A, 16/2B,
 16/3, 17/1, 17/3, 17/5 of Kharadi,
 Nagar Road, Tal. Haveli, Dist. Pune.



Sub: Grant of 1st Consent to Operate (Part-II) Residential Construction project under Red/LSI Category.

- Ref:**
1. Environmental Clearance for Construction of Residential project accorded by Env. Dept, GoM vide letter SEAC-III2013/CR-393/TC.2 dtd. 28/06/2016.
 2. Consent to Establish accorded by the Board vide Format1.0/BO/CAC-Cell/CE/CAC-9756 dtd. 12/08/2016.
 3. Environment Clearance for construction of proposed residential development project accorded by Env. Dept, GoM, vide letter SEIAA-EC-0000000365 dtd. 07/08/2018.
 4. Environment Clearance for construction of proposed residential development project accorded by Env. Dept, GoM, vide letter SEIAA-EC-0000002005 dtd. 14/09/2019.
 5. Minutes of Consent Appraisal Committee meeting held on 24/11/2023.

Your application NO. MPCB-CONSENT-0000143499

For: Grant of 1st Consent to Operate (Part-II) under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **1st Consent to Operate (Part-II) is granted up to 30/11/2024.**
2. **The capital investment of the project is Rs.98.23 Cr. (As per C.A Certificate submitted by industry).**
3. **The 1st Consent to Operate (Part-II) is valid for Residential Construction project named as Duville Estate Private Limited., 'Riverdale Heights', Plot No. 'C', Sr. No. 16/1, 16/2A, 16/2B, 16/3, 17/1, 17/3, 17/5 of Kharadi, Nagar Road, Tal. Haveli, Dist. Pune on Total Plot Area of 1,24,200 SqMtrs for Construction BUA of 21,329.83 SqMtrs out of Total Construction BUA of 2,98,634 SqMtrs as per EC granted dated 28/06/2016, 07/08/2018 & 14/09/2019 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	EC- dtd. 28/06/2016	124000.00	298634.00
2	C to E- dtd. 12/08/2016	124000.00	298634.00
3	EC for Exp- dtd. 07/08/2018	124200.00	87679.00

4	EC for Exp- dtd. 14/09/2019	124200.00	13358.00
---	-----------------------------	-----------	----------

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	Nil	Nil
2.	Domestic effluent	54	As per Schedule - I	The treated sewage shall be 60% recycled for secondary purposes and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1 & S-2	DG Sets of 380 kVA x 02	03	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio-degradable Waste	144 Kg/Day	OWC followed by composting facility.	Used as Manure.
2	Non-biodegradable Waste	96 Kg/Day	Segregation	Handed over to Auth. Vendor.
3	STP Sludge	14.58 Kg/Day	Drying	Used as Manure.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	50	Ltr/A	Recycle	Handed over to Auth. reprocessor.

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. PP shall operate STP scientifically to achieve the treated domestic effluent standard for the parameter BOD-10 mg/lit including disinfection facility to the treated sewage.
11. The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
12. PP shall properly operate organic waste digester along with composting facility/bio-digester (biogas) for the treatment of wet garbage.
13. PP shall make provision of charging ports for electric vehicles at least 30% of total available parking slots.

14. PP shall extend the existing BG of Rs. 25 Lacs towards O & M of Pollution Control Systems and compliance of Consent conditions.



Dishnazy

Generated by eSign@MPCB
 f0783326
 f922a16e
 3f812ca5
 c2f77bce
 a958c8d6
 c42b0e49
 fb9ac553
 b5835d6b

Signed by: **Dr. Avinash Dhakne**
 Member Secretary
 For and on behalf of,
Maharashtra Pollution Control Board
 ms@mpcb.gov.in
 2023-12-23 14:08:38 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	MPCB-DR-12996	14/07/2022	NEFT
2	1058219.00	MPCB-DR-23120	11/12/2023	NEFT

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
 - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **54 CMD for treatment of domestic effluent of 54 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	64.80
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1 & S-2	DG Sets of 380 kVA x 02	Acoustic Enclosure	3.90	Diesel 240 Ltr/Hr	1	SO ₂	115.20 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	1st Consent to Operate (Part-II)	Rs. 25 Lacs	Extension of existing BG	Towards O & M of Pollution Control Systems and Compliance of Consent conditions.	Monthly	31/05/2025

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

- The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- Conditions for D.G. Set
 - Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CAC-CELL/UAN No.0000175663/CO/2312002250

Date: 23/12/2023

To,
 Duville Estate Private Limited.,
 'Riverdale Heights',
 Plot No. 'C', Sr. No. 16/1, 16/2A, 16/2B,
 16/3, 17/1, 17/3, 17/5 of Kharadi,
 Nagar Road, Tal. Haveli, Dist. Pune.



Sub: Grant of 1st Consent to Operate (Part-IV) of Residential cum Commercial Construction project under Red/LSI Category.

- Ref:**
1. Environmental Clearance for Construction of Residential project accorded by Env. Dept, GoM vide letter SEAC-III2013/CR-393/TC.2 dtd. 28/06/2016.
 2. Consent to Establish accorded by the Board vide Format1.0/BO/CAC-Cell/CE/CAC-9756 dtd. 12/08/2016.
 3. Environment Clearance for construction of proposed residential development project accorded by Env. Dept, GoM, vide letter SEIAA-EC-0000000365 dtd. 07/08/2018.
 4. Environment Clearance for construction of proposed residential development project accorded by Env. Dept, GoM, vide letter SEIAA-EC-0000002005 dtd. 14/09/2019.
 5. Minutes of Consent Appraisal Committee meeting held on 24/11/2023.

Your application NO. MPCB-CONSENT-0000175663

For: Grant of 1st Consent to Operate (Part-IV) under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **1st Consent to Operate (Part-IV) is granted up to 30/11/2024.**
2. **The capital investment of the project is Rs.101.7672 Cr. (As per C.A Certificate submitted by industry).**
3. **The 1st Consent to Operate (Part-IV) is valid for Residential cum Commercial Construction project named as Duville Estate Private Limited., 'Riverdale Heights', Plot No. 'C', Sr. No. 16/1, 16/2A, 16/2B, 16/3, 17/1, 17/3, 17/5 of Kharadi, Nagar Road, Tal. Haveli, Dist. Pune on Total Plot Area of 1,24,000 SqMtrs for Construction BUA of 50,172.46 SqMtrs as per EC granted dated 28/06/2016, 07/08/2018 & 14/09/2019 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	EC- dtd. 28/06/2016	124000.00	298634.00
2	C to E- dtd. 12/08/2016	124000.00	298634.00
3	EC for Exp- dtd. 07/08/2018	124200.00	87679.00
4	EC for Exp- dtd. 14/09/2019	124200.00	13358.00

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	Nil	Nil
2.	Domestic effluent	142.13	As per Schedule - I	The treated sewage shall be 60% recycled for secondary purposes and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1 & S-2	DG Sets of 380 kVA x 02	02	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio-degradable Waste	203.04 Kg/Day	OWC followed by composting facility.	Used as Manure.
2	Non-biodegradable Waste	135.36 Kg/Day	Segregation	Handed over to Auth. Vendor.
3	STP Sludge	10 Kg/Day	Drying	Used as Manure.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	50	Ltr/A	Recycle	Handed over to Auth. reprocessor.

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. PP shall operate STP scientifically to achieve the treated domestic effluent standard for the parameter BOD-10 mg/lit including disinfection facility to the treated sewage.
11. The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
12. PP shall properly operate organic waste digester along with composting facility/bio-digester (biogas) for the treatment of wet garbage.
13. PP shall make provision of charging ports for electric vehicles at least 30% of total available parking slots.

14. PP shall extend the existing BG of Rs. 25 Lacs towards O & M of Pollution Control Systems and compliance of Consent conditions.



Dinazg

Generated by Print2Doc
f7a4b356
eb7b64ac
f7f3ac9f
e86f647e
9d4d6603
39680dfb
dff30dad
289d99c0

Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2023-12-23 14:10:30 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	203534.00	MPCB-DR-20236	13/07/2023	NEFT
2	992582.00	MPCB-DR-23122	11/12/2023	NEFT

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **200 CMD for treatment of domestic effluent of 142.13 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	152.28
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1 & S-2	DG Sets of 380 kVA x 02	Acoustic Enclosure	3.90	Diesel 240 Ltr/Hr	1	SO ₂	115.20 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	1st Consent to Operate (Part-IV)	Rs. 25 Lacs	Extension of existing BG	Towards O & M of Pollution Control Systems and Compliance of Consent conditions.	Monthly	31/05/2025

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

- The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- Conditions for D.G. Set
 - Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CAC-CELL/UAN No.0000175577/CO/2312002974

Date: 30/12/2023

To,
 Duville Estate Private Limited.,
 'Riverdale Heights',
 Plot No. 'C', Sr. No. 16/1, 16/2A, 16/2B,
 16/3, 17/1, 17/3, 17/5 of Kharadi,
 Nagar Road, Tal. Haveli, Dist. Pune.



Sub: Grant of 1st Consent to Operate (Part-III) of Residential cum Commercial Construction project under Red/LSI Category.

- Ref:**
1. Environmental Clearance for Construction of Residential project accorded by Env. Dept, GoM vide letter SEAC-III2013/CR-393/TC.2 dtd. 28/06/2016.
 2. Consent to Establish accorded by the Board vide Format1.0/BO/CAC-Cell/CE/CAC-9756 dtd. 12/08/2016.
 3. Environment Clearance for construction of proposed residential development project accorded by Env. Dept, GoM, vide letter SEIAA-EC-0000000365 dtd. 07/08/2018.
 4. Environment Clearance for construction of proposed residential development project accorded by Env. Dept, GoM, vide letter SEIAA-EC-0000002005 dtd. 14/09/2019.
 5. Minutes of Consent Appraisal Committee meeting held on 24/11/2023.

Your application NO. MPCB-CONSENT-0000175577

For: Grant of 1st Consent to Operate (Part-III) under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **1st Consent to Operate (Part-III) is granted up to 30/11/2024.**
2. **The capital investment of the project is Rs.11.1903 Cr. (As per C.A Certificate submitted by industry).**
3. **The 1st Consent to Operate (Part-III) is valid for Residential cum Commercial Construction project named as Duville Estate Private Limited., 'Riverdale Heights', Plot No. 'C', Sr. No. 16/1, 16/2A, 16/2B, 16/3, 17/1, 17/3, 17/5 of Kharadi, Nagar Road, Tal. Haveli, Dist. Pune on Total Plot Area of 1,24,000 SqMtrs for Construction BUA of 4,665.58 SqMtrs as per EC granted dated 28/06/2016, 07/08/2018 & 14/09/2019 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	EC- dtd. 28/06/2016	124000.00	298634.00
2	C to E- dtd. 12/08/2016	124000.00	298634.00
3	EC for Exp- dtd. 07/08/2018	124200.00	87679.00
4	EC for Exp- dtd. 14/09/2019	124200.00	13358.00

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

<i>Sr No</i>	<i>Description</i>	<i>Permitted (in CMD)</i>	<i>Standards to</i>	<i>Disposal</i>
1.	Trade effluent	Nil	Nil	Nil
2.	Domestic effluent	32	As per Schedule - I	The treated sewage shall be 60% recycled for secondary purposes and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

<i>Stack No.</i>	<i>Description of stack / source</i>	<i>Number of Stack</i>	<i>Standards to be achieved</i>
S-1	DG Set of 100 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

<i>Sr No</i>	<i>Type Of Waste</i>	<i>Quantity & UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	Bio-degradable Waste	43.26 Kg/Day	OWC followed by composting facility.	Used as Manure.
2	Non-biodegradable Waste	28.84 Kg/Day	Segregation	Handed over to Auth. Vendor.
3	STP Sludge	10 Kg/Day	Drying	Used as Manure.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

<i>Sr No</i>	<i>Category No.</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	5.1 Used or spent oil	50	Ltr/A	Recycle	Handed over to Auth. reprocessor.

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. PP shall operate STP scientifically to achieve the treated domestic effluent standard for the parameter BOD-10 mg/lit including disinfection facility to the treated sewage.
11. The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
12. PP shall properly operate organic waste digester along with composting facility/bio-digester (biogas) for the treatment of wet garbage.
13. PP shall make provision of charging ports for electric vehicles at least 30% of total available parking slots.

14. PP shall submit BG of Rs. 25 Lacs towards O & M of Pollution Control Systems and compliance of Consent conditions.

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	MPCB-DR-20237	13/07/2023	NEFT

Copy to:

1 Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I

are directed to ensure the compliance of the consent conditions.

Acco n, Mumbai



Dinazy

af649eba
914e6534
489f04b2
939a72f7
2bcde62d
4b77933b
1a376497
eb766891

Signed by **Dr. Nitish Dhakne**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2023-12-30 10:54:59 IST



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **35 CMD for treatment of domestic effluent of 32 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	34.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) **As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-**

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set of 100 kVA	Acoustic Enclosure	3.00	Diesel 14 Ltr/Hr	1	SO ₂	6.72 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	1st Consent to Operate (Part-III)	Rs. 25 Lacs	Extension of existing BG	Towards O & M of Pollution Control Systems and Compliance of Consent conditions.	Monthly	31/05/2025

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

- The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- Conditions for D.G. Set
 - Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CAC-CELL/UAN No.0000131809/CO/2401002420

Date: 23/01/2024

To,
 Duville Estate Private Limited.,
 'Riverdale Heights',
 Plot No. 'C', Sr. No. 16/1, 16/2A, 16/2B,
 16/3, 17/1, 17/3, 17/5 of Kharadi,
 Nagar Road, Tal. Haveli, Dist. Pune.



Sub: Grant of 1st Consent to Operate (Part-I) Residential Construction project under Red/LSI Category.

- Ref:**
1. Environmental Clearance for Construction of Residential project accorded by Env. Dept, GoM vide letter SEAC-III2013/CR-393/TC.2 dtd. 28/06/2016.
 2. Consent to Establish accorded by the Board vide Format1.0/BO/CAC-Cell/CE/CAC-9756 dtd. 12/08/2016.
 3. Environment Clearance for construction of proposed residential development project accorded by Env. Dept, GoM, vide letter SEIAA-EC-0000000365 dtd. 07/08/2018.
 4. Environment Clearance for construction of proposed residential development project accorded by Env. Dept, GoM, vide letter SEIAA-EC-0000002005 dtd. 14/09/2019.
 5. Minutes of Consent Appraisal Committee meeting held on 27/12/2023.

Your application NO. MPCB-CONSENT-0000131809

For: Grant of 1st Consent to Operate (Part-I) under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **1st Consent to Operate (Part-I) is granted up to 31/12/2024.**
2. **The capital investment of the project is Rs.213.37 Cr. (As per C.A Certificate submitted by industry).**
3. **The 1st Consent to Operate (Part-I) is valid for Residential Construction project named as Duville Estate Private Limited., 'Riverdale Heights', Plot No. 'C', Sr. No. 16/1, 16/2A, 16/2B, 16/3, 17/1, 17/3, 17/5 of Kharadi, Nagar Road, Tal. Haveli, Dist. Pune on Total Plot Area of 1,24,200 SqMtrs for Construction BUA of 86,224.43 SqMtrs as per EC granted dated 28/06/2016 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	EC- dtd. 28/06/2016	124000.00	298634.00
2	C to E- dtd. 12/08/2016	124000.00	298634.00
3	EC for Exp- dtd. 07/08/2018	124200.00	87679.00
4	EC for Exp- dtd. 14/09/2019	124200.00	13358.00

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

<i>Sr No</i>	<i>Description</i>	<i>Permitted (in CMD)</i>	<i>Standards to</i>	<i>Disposal</i>
1.	Trade effluent	Nil	Nil	Nil
2.	Domestic effluent	285	As per Schedule - I	The treated sewage shall be 60% recycled for secondary purposes and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

<i>Stack No.</i>	<i>Description of stack / source</i>	<i>Number of Stack</i>	<i>Standards to be achieved</i>
S-1	DG Set of 500 kVA	01	As per Schedule -II
S-2	DG Set of 600 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

<i>Sr No</i>	<i>Type Of Waste</i>	<i>Quantity & UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	Bio-degradable Waste	879 Kg/Day	OWC followed by composting facility.	Used as Manure.
2	Non-biodegradable Waste	586 Kg/Day	Segregation	Handed over to Auth. Vendor.
3	STP Sludge	20 Kg/Day	Drying	Used as Manure.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

<i>Sr No</i>	<i>Category No.</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	5.1 Used or spent oil	50	Ltr/A	Recycle	Handed over to Auth. reprocessor.

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. PP shall operate STP scientifically to achieve the treated domestic effluent standard for the parameter BOD-10 mg/lit including disinfection facility to the treated sewage.
11. The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
12. PP shall properly operate organic waste digester along with composting facility/bio-digester (biogas) for the treatment of wet garbage.
13. PP shall make provision of charging ports for electric vehicles at least 30% of total available parking slots.

14. PP shall extend the existing BG of Rs. 25 Lacs towards O & M of Pollution Control Systems and compliance of Consent conditions.



Dinazg

Generated by eSign@MPCB
cdc3d28c
0026add8
b2d7b3ef
b480ba91
4c5520a8
a666accd
e66bde0e
c0c24156

Signed by: **Dr.Avinash Dhakne**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-01-23 22:30:29 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	426740.00	MPCB-DR-10616	25/02/2022	RTGS
2	5231950.00	MPCB-DR-24015	23/01/2024	NEFT

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **380 CMD for treatment of domestic effluent of 285 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	356.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set of 500 kVA	Acoustic Enclosure	4.50	Diesel 125 Ltr/Hr	1	SO ₂	60 Kg/Day
S-2	DG Set of 600 kVA	Acoustic Enclosure	5.00	Diesel 150 Ltr/Hr	1	SO ₂	72 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	1st Consent to Operate (Part-I)	Rs. 25 Lacs	Extension of existing BG	Towards O & M of Pollution Control Systems and Compliance of Consent conditions.	Monthly	30/06/2025

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

- The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- Conditions for D.G. Set
 - Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CAC-CELL/UAN No.0000182896/CO/2401001610

Date: 14/01/2024

To,
 Duville Estate Private Limited.,
 'Riverdale Heights',
 Plot No. 'C', Sr. No. 16/1, 16/2A, 16/2B,
 16/3, 17/1, 17/3, 17/5 of Kharadi,
 Nagar Road, Tal. Haveli, Dist. Pune.



Sub: Grant of 1st Consent to Operate (Part-VI) (Bldg-B9) of Residential cum Commercial Construction project under Red/LSI Category.

- Ref:**
1. Environmental Clearance for Construction of Residential project accorded by Env. Dept, GoM vide letter SEAC-III2013/CR-393/TC.2 dtd. 28/06/2016.
 2. Consent to Establish accorded by the Board vide Format1.0/BO/CAC-Cell/CE/CAC-9756 dtd. 12/08/2016.
 3. Environment Clearance for construction of proposed residential development project accorded by Env. Dept, GoM, vide letter SEIAA-EC-0000000365 dtd. 07/08/2018.
 4. Environment Clearance for construction of proposed residential development project accorded by Env. Dept, GoM, vide letter SEIAA-EC-0000002005 dtd. 14/09/2019.
 5. Minutes of Consent Appraisal Committee meeting held on 27/12/2023.

Your application NO. MPCB-CONSENT-0000182896

For: Grant of 1st Consent to Operate (Part-VI) under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **1st Consent to Operate (Part-VI) is granted up to 31/12/2024.**
2. **The capital investment of the project is Rs.83.4522 Cr. (As per C.A Certificate submitted by industry).**
3. **The 1st Consent to Operate Part-VI) is valid for (Bldg-B9) of Residential cum Commercial Construction project named as Duville Estate Private Limited., 'Riverdale Heights', Plot No. 'B', Bldg-B9, Sr. No. 16/1, 16/2A, 16/2B, 16/3, 17/1, 17/3, 17/5 of Kharadi, Nagar Road, Tal. Haveli, Dist. Pune on Total Plot Area of 33,371.42 SqMtrs out of TPA of 1,24,000 SqMtrs for Construction BUA of 23,179.01 SqMtrs as per EC granted dated 28/06/2016 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	EC- dtd. 28/06/2016	124000.00	298634.00
2	C to E- dtd. 12/08/2016	124000.00	298634.00
3	EC for Exp- dtd. 07/08/2018	124200.00	87679.00
4	EC for Exp- dtd. 14/09/2019	124200.00	13358.00

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	Nil	Nil
2.	Domestic effluent	164	As per Schedule - I	The treated sewage shall be 60% recycled for secondary purposes and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set of 82.50 kVA	01	As per Schedule -II
S-2	DG Set of 625 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio-degradable Waste	393.12 Kg/Day	OWC followed by composting facility.	Used as Manure.
2	Non-biodegradable Waste	262.08 Kg/Day	Segregation	Handed over to Auth. Vendor.
3	STP Sludge	20 Kg/Day	Drying	Used as Manure.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	50	Ltr/A	Recycle	Handed over to Auth. reprocessor.

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. PP shall operate STP scientifically to achieve the treated domestic effluent standard for the parameter BOD-10 mg/lit including disinfection facility to the treated sewage.
11. The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.

12. PP shall properly operate organic waste digester along with composting facility/bio-digester (biogas) for the treatment of wet garbage.
13. PP shall make provision of charging ports for electric vehicles at least 30% of total available parking slots.
14. PP shall extend the existing BG of Rs. 25 Lacs towards O & M of Pollution Control Systems and compliance of Consent conditions.



Dinazg

68d225a9
30bbfee7
91f82e59
bd2715c0
52f858d9
0acb8433
fa32bcfe
6f7aec02

Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-01-14 11:28:21 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	MPCB-DR-21807	03/10/2023	NEFT

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **175 CMD for treatment of domestic effluent of 164 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	175.68
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set of 82.50 kVA	Acoustic Enclosure	2.00	Diesel 65 Ltr/Hr	1	SO ₂	31.20 Kg/Day
S-2	DG Set of 625 kVA	Acoustic Enclosure	5.00	Diesel 120 Ltr/Hr	1	SO ₂	57.60 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	1st Consent to Operate (Part-VI)	Rs. 25 Lacs	Extension of existing BG	Towards O & M of Pollution Control Systems and Compliance of Consent conditions.	Monthly	30/06/2025

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

- The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- Conditions for D.G. Set
 - Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CAC-CELL/UAN No.0000213503/CO/2410001939

Date: 20/10/2024

To,
 Riverdale Project by Duville Estates Pvt.
 Ltd.
 At Plot B, S. No. 16/1, 16/2A, 16/2B, 16/3, 17/1, 17/3,
 17/5 of Kharadi, Pune



Sub: Consent to Operate (Part-VII) for Residential & Commercial construction project under Red Category

- Ref:**
1. Consent to Establish for Expansion vide no. Format1.0/CAC-CELL/UAN No.0000168042/ CE/2312001046 dtd 09.12.2023
 2. Consent to Operate (Part-I) vide No Format1.0/CAC-CELL/UAN No.0000169214/CO/2312002248 dtd 23.12.2023
 3. Consent to Operate (Part-II) vide No Format1.0/CAC-CELL/UAN No.0000143499/CO/2312002249 dtd 23.12.2023
 4. Consent to Operate (Part-III) vide No Format1.0/CAC-CELL/UAN No.0000175577/CO/2312002974 dtd 30.12.2023
 5. Consent to Operate (Part-IV) vide No Format1.0/CAC-CELL/UAN No.0000175663/CO/2312002250 dtd 23.12.2023
 6. Consent to Operate(Part-V) vide No Format1.0/CAC-CELL/UAN No.0000131809/CO/2401002420 dtd 23.01.2024
 7. Consent to Operate(Part-VI) vide No Format1.0/CAC-CELL/UAN No.0000182896/CO/2401001610 dtd 14.01.2024
 8. Minutes of 8th Consent Appraisal Committee Meeting dtd 04.10.2024

Your application NO. MPCB-CONSENT-0000213503

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Consent to operate(Part-VII) is granted for period up to 31.08.2025**
2. **The capital investment of the project is Rs.25.7756 Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Operate(part-VII) is valid for construction project named as M/S. Duville Estate Pvt. Ltd., At Plot B, S. No. 16/1, 16/2A, 16/2B, 16/3, 17/1, 17/3, 17/5 of Kharadi, Pune on Total Plot Area of 1,27,733.94 SqMtrs (For Entire Project) for Part-VII total construction BUA of 7597.21 SqMtrs For Shops and Commercial area building B6, B7, B8 out of Total Construction BUA of 4,19,988.52 SqMtrs as per specific condition of EC granted dated 09.02.2024 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance dtd 28.06.2016	124000.00	45501.33
2	Environmental Clearance dtd 07.08.2018	124000.00	87679.00
3	Environmental Clearance dtd 14.09.2019	127733.94	13358.00
4	Consent to Establish dtd 12.08.2016	124000.00	298634.00
5	Environmental Clearance for Expansion dtd 09.02.2024	124000.00	419988.52
6	Consent to Establish (Expansion) dtd 09.12.2023	124000.00	419988.52
7	Consent to Operate (Part-I) dtd 23.12.2023	124000.00	19559.31
8	Consent to Operate (Part-II) dtd 23.12.2023	124000.00	21329.83
9	Consent to Operate(Part-III) dtd 30.12.2023	124000.00	4665.58
10	Consent to Operate(Part-IV) dtd 23.12.2023	124000.00	50172.46
11	Consent to Operate(Part-V) dtd 14.01.2024	124000.00	86224.43
12	Consent to Operate(Part-VI) dtd 14.01.2024	124000.00	23179.01

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	19	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG set of 625 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Wet waste	132 Kg/Day	OWC & Composting	As Manure
2	Dry waste	88 Kg/Day	Segregation	To Local Body/Authorized Vendor
3	STP Sludge	1.9 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

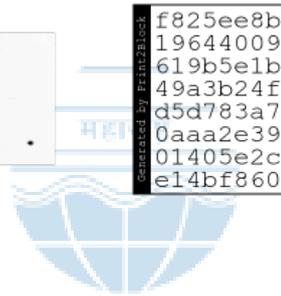
Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	50	Ltr/A	Reprocessing	To Authorized Reprocesser

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall operate Organic waste digester with composting facility or biodigester with composting facility effectively.
11. The Project Proponent shall comply with the Environmental Clearance obtained vide No SIA/MH/INFRA2/439903 / 2023 dtd 09.02.2024 for construction project on total plot area of 1,27,733.94 SqMtrs & total construction BUA of 4,19,988.52 SqMtrs as per specific condition.
12. PP shall submit an affidavit in Board's prescribed format within 15 days regarding compliance of C to O & Environmental Clearance.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



Avinash



Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-10-20 19:06:45 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	MPCB-DR-27553	26/06/2024	NEFT

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **350 CMD for treatment of domestic effluent of 19 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	20.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening/Other consumption	Recycled water for gardening: 7 KLD

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) **As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-**

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG set 625 kVA	Acoustic Enclosure	5.00	Diesel 82 Ltr/Hr	1	SO ₂	39.36 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to O(Part-VII)	Rs 25 Lakhs	Existing/Extend	Operation & Maintenance of Pollution Control Systems and compliance of consent conditions	Continious	31.08.2026

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.

- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.



1560
MAHARASHTRA POLLUTION CONTROL BOARD

Sub-Regional Office, Pune-1

Phone: - (020) - 25811694

Fax.: - (020) - 25811701

E-mail: - sropune1@mpcb.gov.in

Website: - <http://mpcb.gov.in>



Jog Centre, 2nd Floor,
Wakdewadi,
Old Pune-Mumbai Road,
Pune- 411003.

Annexure- IX

VISIT REPORT

Name of Industry : **“RIVERDALE” by M/s. Duville Estate Pvt. Ltd., on Plot B, S. No. 16/17/1/2A/2B/3/1/3 to 5, Kharadi, Pune, Tal Haveli, Dist. Pune.**

Date of visit : 29.08.2025

Consent status : Consent was valid upto 31.08.2025.

Visited the said project **“RIVERDALE” by M/s. Duville Estate Pvt. Ltd., located at Riverdale Avenue, Commercial floors of Building B1, B2, B3, B4 on Plot B, S. No. 16/17/1/2A/2B/3/1/3 to 5, Kharadi, Pune, Tal Haveli, Dist. Pune** on 29.08.2025. During visit the following observations were made.

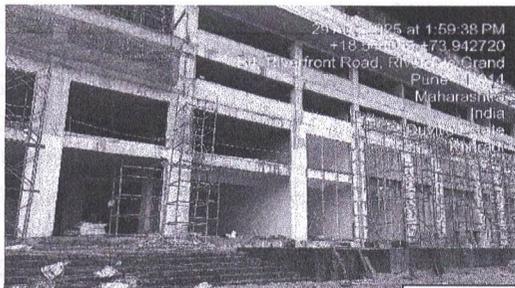
- 1) Board has granted 1st C to E on 12.08.2016 for TPA- 1,24,000 sq. mtr. & proposed total construction BUA- 2,98,634 sq. mtr.
- 2) Board has granted C to E for expansion on 09.12.2023 for TPA- 1,27,733.94 sq. mtr. & proposed total construction BUA- 4,19,988.52 sq. mtr.
- 3) PP has obtained 1st Environmental Clearance vide File No. SEAC-II/2013/CR.393/TC.2 dated 25.06.2016 for TPA- 1,24,000 sq. mtr. & proposed total BUA- 2,98,634 sq. mtr.
- 4) PP has obtained 2nd Environmental Clearance vide letter dated 07.08.2018 for TPA- 1,24,000 sq. mtr. & proposed total BUA- 87,679 sq. mtr.
- 5) PP has obtained 3rd Environmental Clearance vide letter dated 14.09.2019 for TPA- 1,24,200 sq. mtr. & proposed total BUA- 13,358 sq. mtr. as per specific condition of EC.
- 6) PP has obtained 4th Environmental Clearance vide letter dated 09.02.2024 for TPA- 1,27,733.94 sq. mtr. & proposed total BUA- 4,19,988.52 sq. mtr. as per specific condition of EC. As per said EC, PP to submit BG of Rs. 22,12,00,000/- towards effective implementation of remediation plan and Natural and community resource augmentation plan. PP to implement remediation plan and Natural and community resource augmentation within 6 months from grant of this EC. PP also to submit penalty of Rs. 4,45,03,099/-.
- 7) PP has obtained consent to operate (Part-I) for **Plot C** for residential construction project dated 23.01.2024 on for TPA- 1,24,000 sq. mtrs. and for completed construction BUA- 86,224.43 sq. mtrs. as per EC granted dated 28/06/2016 including utilities and services which is valid upto 31.12.2024. PP not applied for renewal.
- 8) PP has obtained consent to operate (Part-II) for **Plot C** dated 23.12.2023 for residential construction project on Total Plot Area of 1,24,200 sq. mtr. for Construction BUA of 21,329.83 sq. mtr. out of Total Construction BUA of 2,98,634 sq. mtr. as per EC granted dated 28/06/2016, 07/08/2018 & 14/09/2019 including utilities and service which is valid upto 31.11.2024. PP not applied for renewal.
- 9) PP has obtained consent to operate (Part-I) for **Plot C** dated 23.12.2023 for residential construction project on Total Plot Area of 1,24,000 sq. mtr. for construction BUA of

19,559.31 sq. mtr. as per EC granted dated 28/06/2016, 07/08/2018 & 14/09/2019 including utilities and services which is valid upto 30.11.2024. PP not applied for renewal.

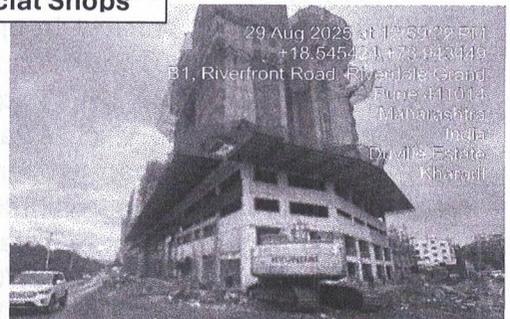
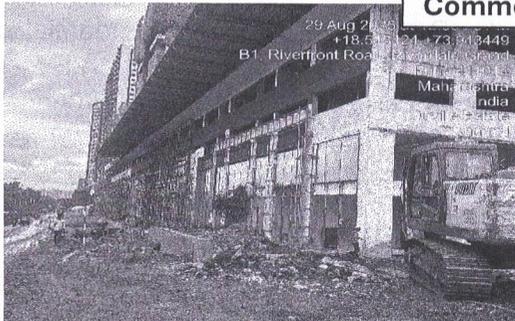
- 10) PP has obtained consent to operate (Part-III) for **Plot C** dated 30.12.2023 for residential construction project on Total Plot Area of 1,24,000 sq. mtr. for Construction BUA of 4,665.58 sq. mtr. as per EC granted dated 28/06/2016, 07/08/2018 & 14/09/2019 including utilities and services which is valid upto 30.11.2024. PP not applied for renewal.
- 11) PP has obtained consent to operate (Part-IV) for **Plot C** dated 23.12.2023 for residential construction project on Total Plot Area of 1,24,000 sq. mtr. for Construction BUA of 50,172.46 sq. mtr. as per EC granted dated 28/06/2016, 07/08/2018 & 14/09/2019 including utilities and services which is valid upto 30.11.2024. PP not applied for renewal.
- 12) PP has obtained Consent to Operate (Part-VI) for **Plot B (Tower. B9)** dated 14.01.2024 for residential construction project on Total Plot Area of 33,371.42 sq. mtr. out of TPA of 1,24,000 sq. mtr. for Construction BUA of 23,179.01 sq. mtr. as per EC granted dated 28/06/2016 including utilities and services which is valid upto 30.12.2024. PP not applied for renewal.
- 13) PP has obtained Consent to Operate (Part-VII) for **Plot B (Shops and Commercial area building B6, B7, B8)** for construction project on Total Plot Area of 1,27,733.94 sq. mtr. (For Entire Project) for Part-VII total construction BUA of 7597.21 sq. mtr. For Shops and Commercial area building B6, B7, B8 out of Total Construction BUA of 4,19,988.52 sq. mtr. as per specific condition of EC granted dated 09.02.2024 which is valid upto 31.08.2025.

14) **Present Status: -**

- a) During the visit, it is observed that, PP has completed construction work of Building B1- LG + 4Pk + 13F, B2- LG + 4Pk + 10F, B3- LG + 4Pk + 02 floors and B4- LG + 3Pk floors. The commercial shops of at partly P1+P2 are completed and finishing work is in progress.



Commercial Shops





- b) PP has completed civil work of STP of capacity 60 CMD, PP reported that the pumps and blowers and other electromechanical equipment's will be received at site within 03 days, and installation will be completed within a week period. STP will consists of primary, secondary, and tertiary treatment system. The STP is provided for commercial shops only of Bldg. B1, B2, B3 & B4. The treated effluent will be partly reuse for flushing and gardening purpose. PP has proposed separate STP for residential purpose.
- c) Water and wastewater management a) Source of water supply: Pune Municipal Corporation b) Total consumption 25 CMD for commercial shops in Bldg. B1, B2, B3 & B4, Sewage generation- 24 CMD c) Treatment system: STP of 60 CMD is in progress.



- d) The non-HW generated from commercial shops in Bldg. B1, B2, B3, B4, the Solid waste Management a) Biodegradable (wet garbage) 168 Kg/day, Treatment- PP reported that they have issued the PO for OWC and will be received in a week time. Disposal- As manure b) Non-biodegradable (Dry garbage) – 112 Kg/day, Treatment- Nil. Disposal: hand over to Local body.
- e) PP has provided DG set of capacity 625 KVA with acoustic enclosures

BG status:

- f) As per consent to establish dated 12.08.2016, PP has submitted BG of Rs. 10 lakh towards compliance of EC and consent conditions which is valid upto 13.12.2021
- g) As per EC dated 09.02.2024, PP has submitted the BG of Rs. 22,12,95,000/- towards effective implementation of remediation plan and Natural and community resource augmentation plan. The BG is valid upto 31.07.2026.
- h) Towards implementation of remediation plan and Natural and community resource augmentation within 6 months from grant of this EC. PP stated that they have paid the penalty of Rs. 4,45,03,099/-. However, details of penalty submission not uploaded.
- i) As per 1st Consent to Operate (Part-III) dated 30.12.2023, PP has submitted the BG of Rs. 25 lakh towards O & M of Pollution Control Systems and Compliance of Consent conditions which is valid upto 31.05.2025.
- j) As per 1st Consent to Operate (Part-IV) dated 23.12.2023, PP has submitted the BG of Rs. 25 lakh towards O & M of Pollution Control Systems and Compliance of Consent conditions which is valid upto 31.05.2025.
- k) As per 1st Consent to Operate (Part-II) dated 23.12.2023, PP has submitted the BG of Rs. 25 lakh towards O & M of Pollution Control Systems and Compliance of Consent conditions which is valid upto 31.05.2025.
- l) As per 1st Consent to Operate (Part-I) dated 23.12.2023, PP has submitted the BG of Rs. 25 lakh towards O & M of Pollution Control Systems and Compliance of Consent conditions which is valid upto 31.05.2025.
- m) As per consent to establish for expansion dated 09.12.2023, PP has submitted the BG of Rs. 25 lakh towards Compliance of EC & C to E conditions which is valid upto 15.03.2029.
- n) PP submitted architect certificate dtd. 14.08.2025 for completed built up for residential cum commercial project. As per architect certificate, plot B, building B1 to B4 (Commercial) having building configuration Ground + 1st floor + Parking level 1 is FSI area- 5576.38 sq. mtrs and NON-FSI area- 6500.30 sq. mtrs. i.e. total BUA 12,076.68 sq. mtrs. PP has not submitted architect certificate shows present completed construction at site.
- o) During the visit, PP reported that they have handed over the building to the societies which is as below,
 Plot A- Riverdale Unity - S. No. 16(p), 17(p), Village, Kharadi, Pune – 411014
 Plot C- Riverdale Heights S. No. 16(p), 17(p), Village, Kharadi, Pune - 411014
 Plot E- Riverdale Residence S. No. 16(p), 17(p), Village, Kharadi, Pune – 411014
 Plot D- Riverdale 30 Drive S. No. 16(p), 17(p), Village, Kharadi, Pune - 411014
- p) PP has submitted the minutes of meeting dated 21.11.2024 with Additional Municipal Commissioner and their official regarding possible locations for execution of the Remediation and augmentation Plan. As per minutes, PP has submitted the copies of correspondence with garden department and electric department to implement the plan

TyDoke
 (Jayant Doke)
 Field officer, Pune-1.

1564
Photographs



1565
Photographs



1566
Photographs



1567
Photographs

